

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01559/2015

Dated Monday the 1st day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

K.Sarala,
D/o. T. Kuppusamy,
No. 24, VOC Street,
Meenatchipet,
Pondicherry 605009.

....Applicant

By Advocate M/s. B. Balavijayan

Vs

1.Union of India,
rep by its Chief Secretary,
Government of Puducherry,
Chief Secretariat, Pondicherry.

2.The Secretary,
Department of Education,
Government of Puducherry,
Chief Secretariat, Pondicherry.

3.The Director,
Directorate of School Education,
Government of Pondicherry,
Anna Nagar, Pondicherry.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

When the matter is called, there is no representation for the applicant.

2. On perusal, it is seen that there was no representation for the applicant previously also when the matter was called on 31.10.2018, 12.12.2018 & 07.02.2019. Accordingly, the matter was posted under the caption "For Dismissal" today.
3. Since there is no representation for the applicant even today, it is clear that the applicant is not interested in prosecuting the case.
4. In view of the above, the OA is dismissed for default.

**(T.Jacob)
Member(A)**

01.07.2019

SKSI

**(P. Madhavan)
Member(J)**